

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 113/MP/2020**

**Subject** : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards Transmission Charges (PoC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.

**Date of Hearing** : 19.1.2023

**Review Petitioner** : KSK Mahanadi Power Limited (KMPL)

**Respondents** : Power Grid Corporation of India Limited & Ors. (PGCIL)

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Parties Present** : Ms. Swapna Sheshdari, Advocate, KMPL  
Shri Anand Ganesan, Advocate, KMPL  
Ms. Ashabari Thakur, Advocate, KMPL  
Ms. Suparana Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL

**Record of Proceedings**

Matter could not be heard due to paucity of time.

2. On the instructions of the Commission, the matter is listed for hearing on 28.3.2023.

**By order of the Commission**

sd/-  
(Rajendra Kumar Tiwari)  
Bench Officer

